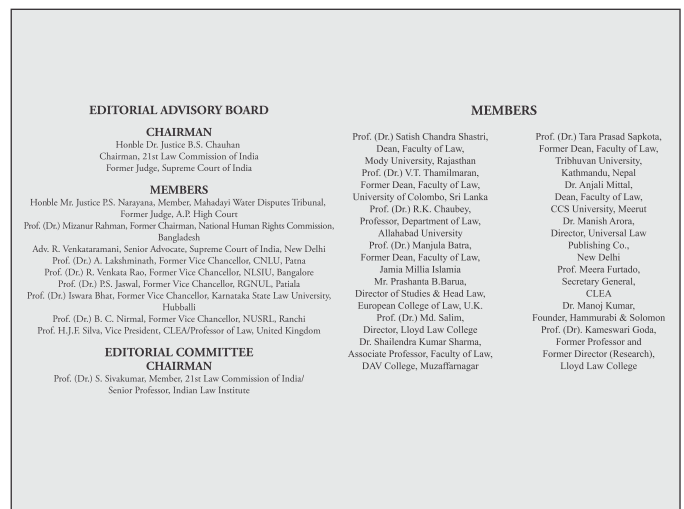
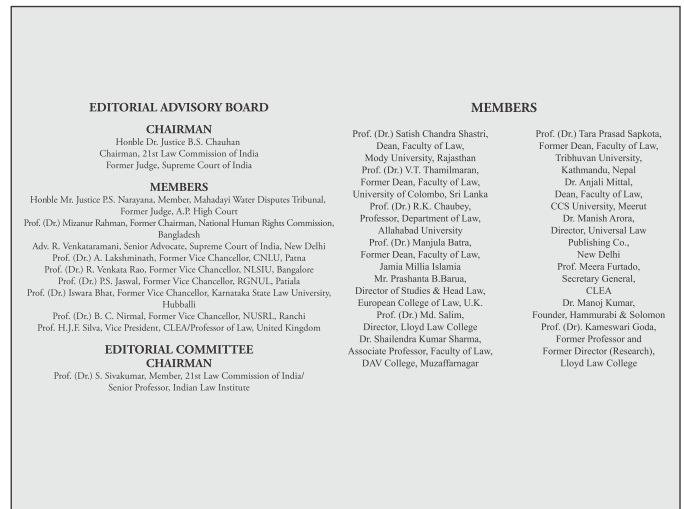
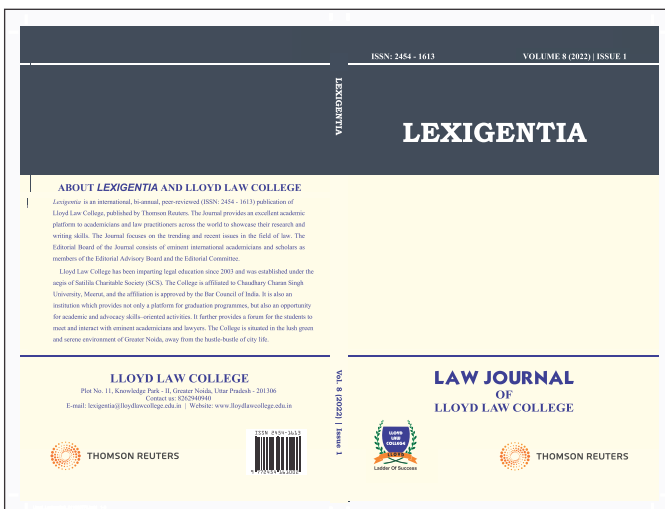
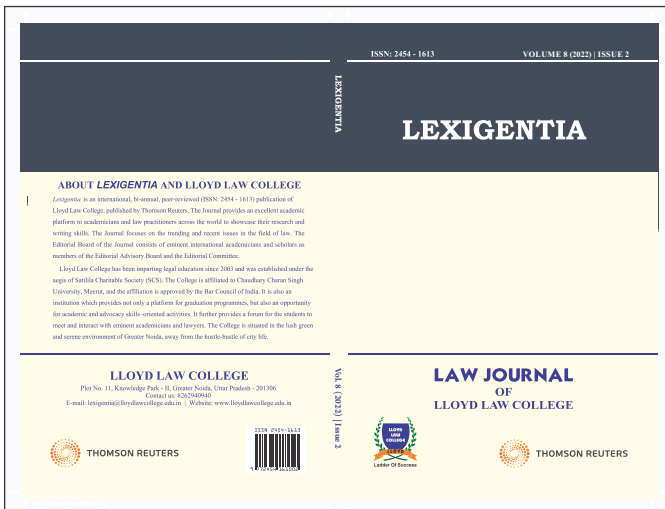


# LEXIGENTIA

## INTERNATIONAL LAW - REVIEW JOURNAL by LLOYD LAW COLLEGE

**CALL FOR PAPERS:: LEXIGENTIA {VOLUME 9(1)}**  
(THEME :: ANY CONTEMPORARY, LEGAL OR INTERDISCIPLINARY ISSUE)

### Reviewers/ Editors Of Previous Editions



**FOR GUIDELINES/ INSTRUCTIONS - REFER TO THE ATTACHMENT**

Further details or queries can be mailed to :: [lexigentia@lloydlawcollege.edu.in](mailto:lexigentia@lloydlawcollege.edu.in)



## **CALL FOR PAPERS: LEXIGENTIA VOLUME 9(1)**

### **THEME: ANY CONTEMPORARY, LEGAL OR INTERDISCIPLINARY ISSUE**

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**Lloyd Law College** is a premier educational institution offering legal education since 2003 in affiliation with CCS University, Meerut, U.P. (State University established in 1965), and approved by the Bar Council of India (Statutory body for professional legal education in India).

#### **ABOUT THE JOURNAL**

**Lexigentia**: Law Review of Lloyd Law College is an international biannual, peer-reviewed publication of Lloyd Law College published by **THOMSON REUTERS**, which seeks to provide numerous insights and views into contemporary legal issues and encourages conversation about the same.

After celebrating eight years of immense success and acclaim as a reputed Journal, we are pleased to announce the call for papers for **Volume 9(1) of the LEXIGENTIA**. Since the previous two editions of the Law Review, the Editorial Board has collaborated closely with an Advisory Board to select articles for publication. The expertise and experience of the diversely composed Advisory Board, which has representation in the form of professors, advocates and legal professionals, is to provide a holistic review of each article and uphold the standard of the articles that finally get accepted for publication; with there being a great emphasis on quality research, the relevance of the topic and novel contributions in the scrutiny phase of review.

#### **CALL FOR PAPERS**

The Journal accepts submissions from law students and professionals all over the country and abroad in the form of:

- Research Papers
- Articles
- Essays
- Case notes/comments
- Book Reviews

The submissions may be on any contemporary legal issue. As indicated above, the authors are expected to adhere to the prescribed word limit (excluding footnotes and abstract). Each of these entries shall be required to conform to the following guidelines.

## **SUBMISSION GUIDELINES**

The formatting shall be as per the following:

Content:

- Font – Times New Roman
- Font size – 12 pts.
- Line spacing – 1.5
- Margin – 1" from all sides
- Alignment – Justified

Footnotes:

- Font – Times New Roman
- Font size – 10 pts
- Line Spacing – 1.0
- All the sources in the footnotes must be properly cited strictly in accordance with the HARVARD BLUEBOOK [20. T.H. EDITION] format. No endnotes or speaking footnotes (descriptive footnotes) are allowed.

## **GENERAL INSTRUCTIONS**

- An abstract of about 250-300 words and 5 keywords should mandatorily be included in the same word document as a part of the submission.
- The title should be Bold, Underlined, in Capitals, Size 16, and Centre Aligned.
- Headings should be Bold, in Capitals, Size 14, and Left Aligned.
- The contents should not directly or indirectly indicate or reference the identity of the author(s).
- The submission should be original and non-plagiarized. They should exhibit originality in thought, critical evaluation, and careful interpretations. Submission of a paper shall be taken to imply that it is an unpublished work and is not being considered for publication elsewhere.
- The author(s) must send in the cover letter in the body of the mail, which must contain all the relevant biographical details (Name of the author(s), their Courses, Designation, Name of College/University/Institution, Postal Address, Phone Number and Email ID). A separate attachment as a cover letter shall not be entertained.
- The manuscript's mail must indicate the category the submission is intended for, i.e. Article/ Essay/ Case Comment/ Book Review.

- Co-Authorship to a maximum of two members is allowed. However, co-authorship is not allowed in "book reviews" and "case notes/comments".
- Editors' decisions shall be final and binding. They reserve the sole rights to the publication of the selected articles in addition to, inter alia, any edits/amends/reproduction.
- The contributions presented to and accepted for publication and the copyrights therein shall be the intellectual property of the Journal Committee, Lloyd Law College.

## HOW TO SUBMIT?

- The submissions may be emailed to [lexigentia@lloydlawcollege.edu.in](mailto:lexigentia@lloydlawcollege.edu.in) in Microsoft Word (.doc or .docx) format. The attached submission in the email, i.e., the name of the document, must be the name(s) of the author(s).
- The subject title for the mail must be 'Article/Essay/Case Comment/Book Review for Volume 9(1). Please note that only one submission per author or a team of co-authors is permissible. In case of more than one submission, only the one received first would be considered for review.

## SUBMISSION DEADLINE AND REVIEW

- The deadline for submission of the manuscript is 31<sup>st</sup> May 2023.
- There shall be a rigorous review process. Members of the Advisory Board will be closely involved in the review process. This would ensure a greater standard of review and identification of quality academic writing. The authors shall be intimated about the status of their manuscript at every stage.

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### \*\*\*SCHEDULE\*\*\*

S.No.	EVENTS	DATE
1.	Release of Lexigentia 9(1)	07 <sup>th</sup> November 2023
2.	Return of Papers by Authors	12 <sup>th</sup> July 2023
3.	Review of Papers - External	05 <sup>th</sup> July 2023
4.	Date of Submission	10 <sup>th</sup> June 2023
5.	Call for Papers	10 <sup>th</sup> May 2023

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